

**GOVERNMENT OF INDIA
INFORMATION AND BROADCASTING
LOK SABHA**

UNSTARRED QUESTION NO:3480
ANSWERED ON:19.03.2013
IRREGULARITIES IN PRASAR BHARATI
Abdulrahman Shri

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

- (a) whether involvement of some officials in alleged financial irregularities in the Prasar Bharati has been reported and a number of cases are under examination by the Central Vigilance Commission;
- (b) if so, the details thereof and the reaction of the Government thereto;
- (c) whether despite confirmation/ concurrence of such irregularities by different legal entities, the Government has sought further legal advice in the matter;
- (d) if so, the details thereof and the reasons therefor; and
- (e) the details of the action taken/ proposed to be taken by the Government against the erring officials involved in such irregularities?

Answer

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI MANISH TEWARI)

(a) to (e): At present 36 cases of irregularities relating to officers/officials of Prasar Bharati are being monitored by Central Vigilance Commission (CVC), out of which 13 cases are under investigation, in 21 cases departmental action has been initiated and are at different stages of completion and in 02 cases penalties have been imposed.

Prasar Bharati, along with its regional offices and Kendras is spread across all over the country. Complaints of irregularities committed by the officials of Prasar Bharati are received from time to time in the Ministry, Central Vigilance Commission (CVC), Central Bureau of Investigation (CBI) and Prasar Bharati. Once it is found that verifiable facts are given in the complaint, investigation is conducted by the respective agency as per the norms and procedures. On investigation, if it is found that allegations are prima-facie substantiated, action is taken against the delinquent officials under the Central Civil Services (Classification, Control and Appeal) Rules, 1965, by the Ministry/Prasar Bharati and under Prevention of Corruption Act, 1988, by the CBI. Legal advice is sought from Ministry of Law & Justice only on those cases which require further clarity from legal point of view. On cases pertaining to Group 'A' officers, action is initiated after obtaining the advice of CVC.